

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD  
COURT 1**



C.P. No.59/271(e)/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.02.2020**

Name of the Company: Ravindra Gupta  
V/s  
Shree Balaji Dyeing and Printing Mill Pvt Ltd &  
2 Ors

Section: Section 271(e) of the Companies Act 2013.

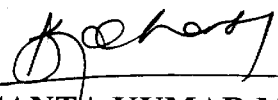
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	S-SURLYANMAYAN	AWLAW	Respondent	
2.	SANDEEP JALAN	ADVOCATE	PETITIONER	


**ORDER**

The Parties are represented through their respective Learned Counsel.

The Learned Counsel appearing for the Respondent, seeks accommodation for today, in presence of Petitioner Counsel, because he is pre-occupied in some marriage ceremony. In view of this, the matter is adjourned.

List the matter on 24.03.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)  
Dated this the 11th day of February, 2020

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)